

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 2564 -- JK (LD) of 2025

DATED:- 04 - 03 - 2025

Sanction is hereby accorded to the appointment of Ms Manpreet Kaur, Additional Mission Director, JKRLM, Jammu, Mob. No. 9469678546 as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

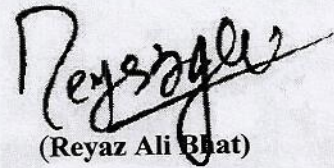
Secretary to Government

No:-LAW-OIC/03/2025

Dated:- 04- 03 - 2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Mission Director, JKRLM, Jammu. This is with your reference No. MD/JKRLM/LEG/30/2021/1224-1227 dated 24.02.2025.
8. Director Litigation , Srinagar/ Jammu.
9. Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.



(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No. 2564 – JK(LD) of 2025 dated 04.03.2025

S.No.	WPC /T.A	Title of Case
1	WP(C) No. 1435 /2024	Sushil Sharma Vs Union Territory of Jammu and Kashmir and others.
2	WP (C) No. 1842/2024	Firdous Ahmad Khan Vs Union Territory of Jammu and Kashmir and others